

STATE Vs. Mojjam Khan
FIR No: 279/2020
PS: PIA
U/s: 25/54/59 A.Act

15.10.2020.

Present:- Ld. APP for the State.

Ld. Counsel Sh. Arif Liyaquat for accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Mojjam Khan.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 10.10.2020. Ld. CI has further submitted that accused has been falsely implicated in this case. It has been further submitted by the Ld. CI that no public witness was present at the time of recovery of weapon.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

In the present case, the accused is in J/C since 10.10.2020. Case property has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be given dasti to Ld. Counsel for accused. Order be also uploaded on the website of District Courts.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 15.10.2020

STATE Vs. Gurmeet Singh @ Vicky & anr.

FIR No.: 123/2009

PS: Krishna Nagar

U/s: 365/368/34 IPC

01.10.2020

Present: Ld. APP for the State is stated to be available through V.C.

Ld. Cl. Sh. Dhanjay for applicant through V.C.

Ld. P.O. is on Jail Duty.

Relist on 15.10.2020.

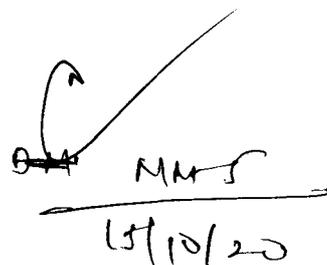


(RITU SINGH)

Link MM (East) KKD Court

Delhi/01.10.2020

Present: Ld APP for the state
Sh. Dhanjay for applicant
Be put up on 15/10/20 as requested



MMJ
15/10/20

STATE Vs. Aman
FIR No: 258/2020
PS: PIA
U/S: 394/34 IPC

14.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 15.10.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

Present: Ld APP for the State
Sh. Azad Hussain Poy Cr. for the Applicant -
Reply filed. Perused
Be put-up on 17/10/20 as requested

MM-5
19/10/20

STATE Vs. Himanshu Sharma
FIR No: 409/2020
PS:Shakarpur

15.10.2020.

Present: Ld. APP for the State.

Accused Himanshu with Ld. Cl. Sh. V.K. Sharma Accused Himanshu is present upon one surrender application filed by him in this court.

IO SI Krishan lal in person.

IO had moved an application seeking interrogation of the accused for 30 minutes which was allowed. Now the accused is present in the court after his formal arrest by the IO. Arrest memo seen. The IO is directed to produce the accused before the Jail Duty MM, Mandoli Jail today itself.

Copy dasti to IO

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 15.10.2020

Received Copy
SI Krishan Lal
PS Shikhar

FIR No.: 0466/2020
PS :Krishna Nagar
U/s:356/379/34 IPC
State Vs. Sandeep

15.10.2020.

Present : Ld. APP for the State.

None for applicant.

The present application for release of mobile phone XIAOMI REDMI 8A on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Sumit wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 15.10.2020

15.10.2020.

Present : Ld. APP for the State.

None for applicant.

The present application for release of mobile phone VIVO Y15 on Superdari has been filed by the applicant.

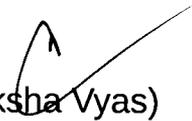
Reply has been filed under the signature of SI Narendra Kumar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
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Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 15.10.2020

STATE Vs. Raju @ Sripal
eFIR No: 015158/20
PS: Krishna Nagar
U/S: 379/411/34 IPC

14.10.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 15.10.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 14.10.2020

2.45 PM

Present - : Ld APP for the State
None for applicant -
Reply filed. Received.
Re-sent on 16/10/20

MM-5
15/10/20